No. 1900 (2)/LXXIX-V-1-18-1(ka)-12-18

Dated Lucknow, September 10, 2018

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Audyogik Vikas Nigam Limited (Astiyon Evam Dayityon Ka Antaran) Adhiniyam, 2018 (Uttar Pradesh Adhiniyam Sankhya 34 of 2018) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 7, 2018.

THE UTTAR PRADESH STATE INDUSTRIAL DEVELOPMENT CORPORATION LIMITED (TRANSFER OF ASSETS AND LIABILITIES) ACT, 2018

[U.P. ACT no. 34 OF 2018]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

to provide for the transfer of properties, powers, functions, liabilities, assets, duties and personnel of the Uttar Pradesh State Industrial Development Corporation Limited which is a wholly State Government owned Company registered under the Companies Act, 1956 to the Uttar Pradesh State Industrial Development Authority constituted under section 3 of the Uttar Pradesh Industrial Area Development Act, 1976 and the matters connected therewith or incidental thereto.

IT IS HEREBY enacted in the Sixty-ninth Year of the Republic of India at follows:-

1. (1) This Act may be called the Uttar Pradesh State Industrial Development Corporation Limited (Transfer of Assets and Liabilities) Act, 2018.

Short title, extent and commencement

- (2) It shall extend to the whole of Uttar Pradesh.
- (3) It shall be deemed to have come into force on June 27, 2018.
- 2. In this Act, unless the context otherwise requires,-

Definitions

- (i) "appointed date" means the date of commencement of this Act;
- (ii) "Authority" means the Uttar Pradesh State Industrial Development Authority constituted by the State Government;
- (iii) "Corporation" means the Uttar Pradesh Industrial Development Corporation Limited which is a wholly State Government owned Company registered under the Companies Act, 1956;
- (iv) "Government notification" means notification no. 141/77-4-2001-267 Bha/97 TC-1, dated September 5, 2001 issued under the provisions of the Uttar Pradesh State Industrial Area Development Act, 1976 by the State Government to constitute the Uttar Pradesh State Industrial Development Authority;
 - (v) "Schedule" means the Schedule to the Government notification.
- 3. (1) On and from the appointed date,-

(a) all properties and all interest, rights and properties including gross business, movable and immovable properties, all kinds of investment, lease, lease agreements, hire purchase contracts, all profits, security arrangements, powers, allotments, restorations, transfer, transfer documents grants, consents, covenant, registration, contracts, license rights, ownerships, profits of any kind which is relieved in favour of the Corporation wherever situated, and vests in favour of the Corporation in the form of ownership, taxes, rights, control and otherwise of the Corporation, utilization of surcharges *etc.* by the Corporation whether entered in the books of Corporation or not, but not confining to the above commercial names, any kind of academic properties, sanctions, adherences, right to use electricity and other general utilities, telephones, faxes,

Transfer of Assets and Liabilities of Corporation cars and motor vehicles, internet schemes and right to use on settlement, profit of covenant of all kind and other interests which are collectively called as the property of the Corporation shall be deemed to be transferred to, and vested in the Authority under the present status of complete ownerships, mortgages, pledges, hypothecation *etc.*;

- (b) all debts, liabilities of Corporation including liabilities and obligations relating to Industrial Development Area, which collectively will be called as the liabilities of the Corporation whether entered in the books of the Corporation or not, properties, funds and excesses shall be deemed to be transferred to, and vested in the Authority without any other document, consequent upon which, they shall become debts, liabilities, duties, obligations, properties and excesses of the Authority. If necessary, the Corporation shall obtain the consent of the debtors concerned for the transfer of such liabilities and Authority shall, after transfer of such properties and liabilities also undertake the works of schemes of infrastructure development and industrial promotions undertaken by the Corporation, all plans of the Government of India and State Government which the Corporation is conducting and other development works assigned by the State Government and shall undertake the functions, responsibilities, liabilities vested in it under the provisions of Uttar Pradesh State Industrial Area Development Act, 1976.
- (2) Consequent upon the transfer of all properties and liabilities of the Corporation, the Corporation shall remain as a shell company, the liabilities of which shall become the share capital made available by the Government and the profit earned by the Corporation as an accumulated fund and this shall be paid to the Authority as the interest free loan till the winding up of the Corporation. This amount shall be made available to the Authority by the State Government as the "Seed Capital" or "Rolling Fund" and the amount of Accumulated Fund shall be made available by it to the Authority as the capital reserve, the transfer of which shall be made by a Government Order only.
- (3) All payments to be made to the State Government by the Corporation shall be continued to be made by the Authority and timely payment of all the interest/principal amounts payable on the Government loans/guarantees shall be ensured by the Authority;
- (4) With respect to the Industrial Development Areas of the Authority mentioned in the Schedule all cases, proceedings, or writs pending or filed by or against the Corporation shall be deemed to be pending in favour of, or filed by or against, the Authority;
- (5) The consideration of the Corporation on account of the transfer of its properties and liabilities shall be determined on the basis of the value mentioned in the account books of the Corporation on the appointed date by the Chartered Accountant.
- 4. (1) On and from the appointed date, all the employees of the Corporation shall become employees of the Authority without any break in service period and the condition of service of such employees shall not in any case be less favourable than the conditions of service in the Corporation applicable on the appointed date. The posts and the nomenclature of the employees of Authority for the posts and nomenclature of the employees of Corporation shall be determined by the Authority with the prior approval of the State Government.
- (2) It is hereby expressly provided with respect to the Provident Fund, Gratuity, Leave Encashment *etc.* created for the benefit of the employees of the Corporation that for all objectives and works, the Authority shall replace the Corporation from the appointed date, so that the operations and management of such

Transfer of employees

schemes and funds, the liabilities of subscriber under the provisions of the trust deed shall be discharged properly. Lastly, it is construed that all the rights, duties, powers and liabilities with respect to these funds *etc.* shall vest in the Authority. It is hereby clarified that the services of all the employees of the Corporation shall be deemed to be continued uninterruptedly under the rules of above funds, schemes *etc.*

5. Payment of stamp duty shall be exempted for transferring the assets and liabilities of the Uttar Pradesh State Industrial Development Corporation to the Uttar Pradesh State Industrial Development Authority.

Exemption of stamp duty

6. The State Government may, by notification, make rules for carrying out the purposes of this Act.

Power to make rule

7. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may by a notified Order, make such provision, not in-consistent with the provisions of this Act as appear to be necessary or expedient for removing the difficulty.

Power to remove difficulties

- (2) No Order under sub-section (1) shall be made after the expiration of a period of two years from the appointed date.
- (3) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each House of the State Legislature.

U.P. Ordinance no. 8 of 2018 8. (1) The Uttar Pradesh State Industrial Development Corporation Limited (Transfer of Assets and Liabilites) Ordinance, 2018 is hereby repealed.

Repeal and saving

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under this Act as if the provisions of this Act were in force at all material times.

STATEMENT OF OBJECTS AND REASONS

With a view to making integrated development plan and enforcing rules relating to fixing of the standards of land development, population, construction of buildings, to ensure development of Industrial areas of the State and effective control thereon it has been decided to make a law to provide for the transfer of properties, powers, function, liabilities, assets, duties and personnel of the Uttar Pradesh State Industrial Development Corporation Limited which is a wholly State Government owned company, registered under the Companies Act, 1956, to the Uttar Pradesh State Industrial Development Authority constituted under section 3 of the Uttar Pradesh Industrial Area Development Act, 1976.

Since the State Legislature was not in session and immediate Legislative action was necessary to implement the aforesaid decision. The Uttar Pradesh State Industrial Development Corporation Limited (Transfer of assets and liabilities) Ordinance, 2018 (U.P. Ordinance no. 8 of 2018) was promulgated by the Governor on June 27, 2018.

This Bill is introduced to replace the aforesaid Ordinance.

By order, VIRENDRA KUMAR SRIVASTAVA,

Pramukh Sachiv.

पी०एस०यू०पी०—ए०पी० २४७ राजपत्र—(हिन्दी)—२०१८—(६७१)—५९९ प्रतियां—(कम्प्यूटर / टी / आफसेट) । पी०एस०यू०पी०—ए०पी० ८४ सा० विधायी—२०१८—(६७२)—३०० प्रतियां—(कम्प्यूटर / टी / आफसेट) ।